

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 216 OF 2025 / EZ**

Sanjib Samal & Anr.

...Appellant

VERSUS

State of Odisha & Others

...Respondents

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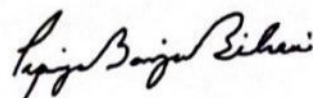
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By the Respondent No.6

Through

Kolkata
Date:



Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.6
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 216 OF 2025 / EZ**

Sanjib Samal & Anr. ...Appellant

VERSUS

State of Odisha & Others ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA, R.NO.6.**

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.6 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.

That this application has been filed alleging violation of condition of environmental clearance by R-8 while carrying

07 MAY 2026

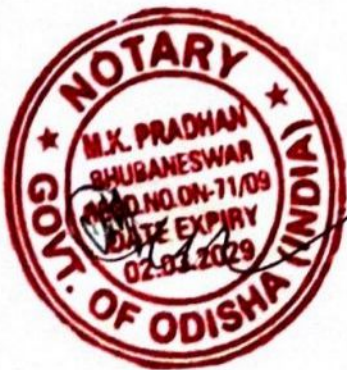


out the mining activities of M/s. Manduka Morrum Quarry measuring an area 12.00 acres (4.856 ha.) under Darpan Tahasil in Jajpur district. It is also further alleged that the R-8 has violated the condition of environment clearance by permitting transportation of the minerals through the vehicles passing through the village road without having permission from the competent authority.

3. The Hon'ble Tribunal while adjudicating the OA vide their order dtd.15.01.2026 at para-10 has been pleased to constitute a joint committee comprising of the representative of the Member Secretary, Odisha State PCB, representative of Dy. Director of Mines, representative of Regional Office, MoEF&CC, Bhubaneswar and the District Magistrate, Jajpur and directed for visit of the site, ascertain the status of compliance of E.C. and CTO condition, verify the correctness of the allegations made by the applicant and will submit the status report. The District Magistrate, Jajpur (R-2) has been declared as the Nodal Agency for the joint committee.



4. That in compliance to the direction dtd.15.01.2026, the R-2 has requested the R-6 Board vide memo No.1367 dtd.29.01.2026 to nominate the representative for the purpose of inspection of the site. In response to the said memo the Board has nominated the Regional Officer, Kalinga Nagar of this Board to represent the joint committee constituted by the Hon'ble Tribunal on behalf of the Board and intimated the same to the Collector & DM, Jajpur vide letter No.1618 dtd.05.02.2026. Copy of memo No.1367 dtd.29.01.2026 issued by the R-2 and letter No.1618 dtd.05.02.2026 issued by the R-6 which have been referred above are annexed to this affidavit and marked as **ANNEXURE - R6/1 and R6/2** respectively.
5. That in compliance to the order dtd.15.01.2026 of the Hon'ble Tribunal the field inspection was conducted by the joint committee on 17.02.2026 and the preliminary field inspection report has been forwarded to the Collector & DM, Jajpur (R-2) by the Dy. Director of Mines, Jajpur Circle, Jajpur (R-3) vide his letter No.1376 dtd.29.02.2026 with copy to all members of the joint committee. A copy of the letter No.1396 dtd.29.02.2026 along with the



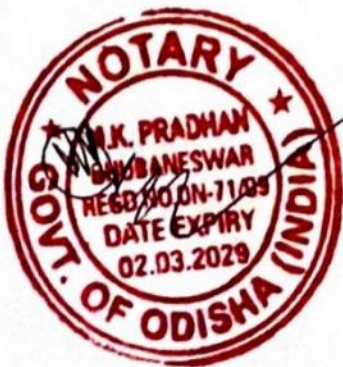
preliminary field inspection report of the joint committee is annexed to this affidavit and marked as ANNEXURE - R6/3 Colly.

6. That in the order dtd.19.03.2026 this Hon'ble Tribunal at para-2 has referred to the submission of the Id. Counsel for the R-1 to 4 about filing of the joint committee report but the same has been put to defect for which direction has been issued to cure the defects and refile the same.
7. That it is further humbly submitted that the R-6 Board through Sri S. Sahu, A.E.S. and Sri H.H.Sahu, AES of the Regional Office, Kalinga Nagar have carried out inspection on 17.02.2026 to the R-8 unit to verify the compliance of conditions prescribed under consent to operate order issued vide letter No.1447 dtd.15.04.2025 and submitted a detail report. Further on the basis of the observation of the joint committee report the Regional Officer, Kalinga Nagar has issued a show cause notice to the R-8 unit. The copy of inspection report of the Board officials carried out on 17.02.2026 along with the copy of show cause notice dtd.24.02.2026 have also been forwarded to the Collector & DM, Jajpur (R-2) by the Regional Officer, Kalinga Nagar



of the R-6 Board vide his letter No.724 dtd.10.03.2026. A copy of the letter No. 724 dtd.10.03.2026 along with its annexures and a copy of consent to operate order No.1447 dtd.15.04.2025 are annexed to this affidavit and marked as ANNEXURE - R6/4 Colly and ANNEXURE - R6/5 respectively.

8. That it is further humbly submitted that the R-8 unit has not yet submitted any reply to the show cause notice dtd.24.02.2026 issued by the R-6 through its Regional Officer, Kalinga Nagar nor the R-6 Board has renewed the consent to operate beyond 31.03.2026. Further the R-7 has in the meantime, issued direction U/s-5 of the Environment (P) Act, 1986 - Show Cause Notice thereof vide their letter No.7180 dtd.12.03.2026 to R-8 to show cause as to why action will not be initiated for non-compliance E.C. conditions. A copy of the same has also been endorsed to the R-6. A copy of the letter No.7180 dtd.12.03.2026 is annexed to this affidavit and marked as ANNEXURE - R6/6.



~~X~~
MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

173

9. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
10. That the annexures annexed to the present affidavit are true and correct copies of their originals.
11. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.

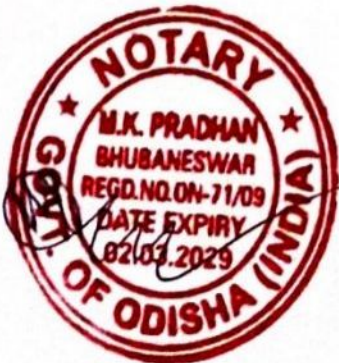
DEPONENT

Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 7th May, 2026.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH-9437627119 (M)

M.K.P.

DEPONENT

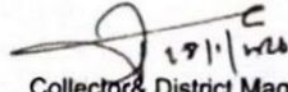
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

ORDER
Government of Odisha

No. III-JO-07/2026/ 1366 /Dated. 29/01/2026

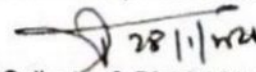
In pursuance of the order dtd. 15.01.2026 of Hon'ble Green Tribunal, EZ,Kolkata passed in OA No. 216/2025, the Joint committee consisting of the following members is hereby constituted to visit the site, ascertain the status of compliance of EC and CTO conditions, verify the correctness of the allegations made by the applicant and suggest the status report alongwith its suggestion by **20th February,2026** to be communicated to Hon'ble Tribunal before the dateline.

1. Representative of Collector & District Magistrate,Jajpur
2. Representative of Deputy Director Mines,Jajpur Circle
3. Representetative of RO,Ministry of Enviornment, Forest, & Climate Change
4. Representative of Member Secretary, State Pollution Control Board


Collector & District Magistrate,
Jajpur

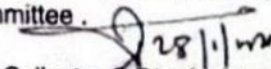
Memo No. 1367 /Date. 29/01/2026

Copy forwarded to the Regional Officer,Integrated Regional Office,Ministry of Environment, Forest & Climate Change,Odisha,Bhubaneswar/ Member Secretary,State Pollution Control Board,Odisha,Bhubaneswar/Deputy Director,Mines,Jajpur Circle for representation of officers concerned and coordination with the undersigned within **three days** for fixation of the date of joint field verification in response to the order of Hon'bl e NGT,EZ,Kolkata.


Collector & District Magistrate,
Jajpur

Memo No. 1368 /Date. 29/01/2026

Copy forwarded to the Tahasildar,Darpan for information and necessary action with a request to remain present during the field visit of the committee.The Tahasildar is also requested to coordinate with the petitioner of this case and the project proponent to remain present during the course of visit of the Joint committee .


Collector & District Magistrate,
Jajpur

Memo No. 1369 /Date. 29.01.2026

✕

ANNEXURE-R/75



EPABX: 2561909/2562847
Tel: 2562822, 2560955
Email: Paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA)
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 1618
VII - L - Misc - 1281

Date: 5-2-26

E-mail / Speed Post

To

The Collector & District Magistrate
Jajpur.

Sub: OA No.216/2025/EZ - OA No.04/2026/EZ - Sanjib Samal & Another vs. State of Odisha & Others regarding Manduka Morrum Quarry, Tahail-Darpan, Dist-Jajpur.

Ref: Your Memo No.1367 dtd.29.01.2026.

Sir,

The Hon'ble NGT while adjudicating the aforesaid OA vide their order dtd.15.01.2026 has been pleased to constitute a joint committee comprising of the representative of the MS, OSPCB, representative of the Dy. Director of Mines, representative of RO, MoEF&CC, Bhubaneswar and the DM, Jajpur and directed the said committee to visit the site, ascertain the status of compliance of env. clearance and consent to operate condition and also to verify the correctness of the allegation made by the applicant and submit the status report along with its suggestions within 8 weeks (para-10 of the order at 81/c). The DM, Jajpur has been declared as the Nodal Agency of the joint committee constituted by the Hon'ble Tribunal.

Er. Madan Mohan Sahoo, Regional Officer, Kalinga Nagar of this Board (Mob # 7325891702) has been nominated to represent the joint committee on behalf of the Board. Copy of the OA and order dtd.15.1.2026 are enclosed for further action at your end.

Yours faithfully

Encl: As above.


Member Secretary

Memo No. 1619 / Date: 5-2-26

Speed post/E-mail

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Kalinga Nagar for information and necessary action.

Encl: As above.


Member Secretary



ANNEXURE-R6/3 Colly

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@od.gov.in

Letter No. 1376 /MM, Jajpur/ Date 24.02.2026

To

The Collector & D.M,
 Jajpur District.

Sub: Re-submission of the Preliminary Field Inspection Report w.r.t Manduka Morrur Quarry under Darpan Tahasil, Dist-Jajpur after rectifying typographical error in the last paragraph of first page.

Ref: (1) O.A No.216/2025/EZ, Kolkata.
 (2) Letter No.1971, dated 07.02.2026 of the Collectorate, Jajpur.

Sir,

In inviting a kind reference to the subject cited above, I am to submit that as per the order dated 15.01.2026 of the Hon'ble NGT passed in O.A No.216/2025/EZ and your letter under reference, a Joint Field Inspection was conducted by the Committee on 17.02.2026 w.r.t Manduka Morrur Quarry under Darpan Tahasil, Dist-Jajpur and the Preliminary Field Inspection Report is enclosed herewith for your kind reference.

N.B: The Preliminary Field Inspection Report submitted earlier on dated 20.02.2026 may please be ignored.

Yours faithfully,

Encl: As above.

[Signature]
 24.02.26
 Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.

Memo No. 1377, M.M, Jajpur. 24.02.2026

Copy submitted to the members concerned of the committee for kind information.

[Signature]
 24.02.26
 Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.


Memo No. 1398, M.M, Jajpur. 24.02.2026

Copy to the Tahasildar, Darpan for information.

[Signature]
 24.02.26
 Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.

Memo No. 1397, M.M. Jajpur. 24. 09 2026

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.


Deputy Director of Mines (I/C),
Jajpur Circle, Jajpur.

PRELIMINARY FIELD INSPECTION REPORT CONDUCTED ON 17TH FEB' 2026 PERTAINING TO MANDUKA MORRUM QUARRY UNDER DARPAN TAHASIL OF JAJPUR DISTRICT IN PURSUANCE OF ORDER DATED 15.01.2026 PASSED IN O.A NO.216/2025/EZ BY THE HON'BLE NGT, EASTERN ZONE, KOLKATA.

1. **Introduction.**

A joint field inspection was conducted on 17.02.2026 at site i.e. Manduka Morrum Quarry under Darpana Tahsil of Jajpur district in pursuance of the order dated 15.01.2026 passed in O.A No.216/2025/EZ by The Hon'ble NGT, Eastern Zone, Kolkata, subsequent Order No.III-JO-07/026/1971 dated 07.02.2026 of the Collector & District Magistrate, Jajpur & Letter No.722 dated 10.02.2026 of the Deputy Director of Mines, Jajpur Circle in presence of the following joint inspection committee members.

- (1) Sri Sibananda Swain, OAS(S), ADM (Revenue), Jajpur - Representative of Collector & D.M, Jajpur.
- (2) Sri M. Rajeshwar Prasad, Scientist-C - Representative of RO, Ministry of Environment, Forest & Climate Change.
- (3) Sri Madan Mohan Sahoo, Regional Officer, SPCB, Kalinganagar- Representative of Odisha State Pollution Controle Board.
- (4) Sri Jayaprakash Nayak, Deputy Director of Mines (I/C), Jajpur Circle, Jajpur.
- (5) Sri Manas Kumar Tripathy, OAS-I(JB), Tahasildar, Darpan

In addition, Sri Himansu Sekhar Sahu, Asst. Env. Scientist, Sri Ratnamala Sahoo, R.I, Balichandrapur, Sri Padnanav Panda, Revenue Supervisor of Darpan Tahasil, Sri Sitesh Kumar Nayak, Jr. Mining Officer, Jajpur District, assisted the team during inspection.

Further, Sri Narottam Barik, the representative of the Lessee as well as the petitioners of said OA were present during joint inspection.

2. **Fact matrix of the Manduka Morrum Quarry.**

From the case record it was revealed that Manduka Morrum Quarry bearing Khata No. 1349, Plot No. 3611 over an area of 12 Acre, Kisam-Parbat under Darpan Tahasil, Jajpur district has been awarded in favour of Sri Haraprasad Senapati for long term lease basis vide auction advertisement No. 3624 on 25.11.2020 of the Tahasildar Darpan. The Sairat source is included in the approved District Survey Report (DSR) of Jajpur district.

Initially, the MGQ was 33,721 Cum per annum as per the approved mining plan and the Lessee had deposited an amount of Rs.1,88,51,763/- (Rupees One Crore Eighty-Eight Lakh Fifty-One Thousand and Seven Hundred Sixty-Three Only, i.e., Rs.1,00,00,000/- (Rupees One Crore Only) towards royalty and Rs. 88,51,763/- (Rupees Eighty-Eight Lakh Fifty-One Thousand Seven Hundred Sixty-Three Only) towards security deposit, as a part of the demand and entered into the agreement with the Tahasildar, Darpan on 30.06.2021.

Thereafter, the Lessee of Manduka Moorum quarry on dated 30.11.2021 intimated the Tahasildar, Darpan regarding non-availability of the Moorum per the approved quantity i.e., 33721 Cum in the lease area on and requested to re-examine and re-estimate the available quantity of morrum.

In this regard, a joint team comprising of AMO, Office of the DDM, Jajpur Road, Geologist, Collectorate, Jajpur, Addl. Tahasildar, Darpan, R.I. Balichandrapur and Satya Ranjan Mohanty, RQP reassessed the quarry on dated 22.02.2022, carried out Total Station Survey and submitted report on dated 25.03.2022. Subsequently, the joint team suggested for necessary modification in the mining plan and in the DSR.

Accordingly, the revised mining plan was prepared with 3000 Cu m of moorum along with 10,500 Cum of weathered boulder & hard boulder laterite and 1500 Cum of intercalated waste per year. The Environmental Clearance was transferred on 02.01.2023 and CTO was granted on 15.02.2023.

In view of the above, the Tahasildar Darpan sought for clarification from the Collector, Jajpur regarding realization of royalty, additional charges and other materials available in the lease area vide Letter No. 572/ dt 3.02.2023 & 1124/ dt. 09.03.2023. Furthermore, the Collector, Jajpur sought clarification from Addl. Secretary to Government, Revenue & D.M. Department, Odisha, Bhubaneswar vide Letter No. 2651/dt.14.03.2023.

After careful examination of the matter, the Govt. in Steel & Mines Department, Odisha, have issued clarification vide Letter No. 5006/SM, dated 15.5.2023 wherein it is mentioned that Mining operation may be allowed only for the extraction of 3000 Cum of morrum per annum from 2nd year to 5th year as per the revised Mining Plan, EC for which CTO have already been sanctioned for the same quantity. Further, as regards disposal of weathered boulder, hard boulder

laterite and inter-collected waste, it is mentioned that, "Weathered boulder and hard boulder laterite and inter-collected waste" do not come under the purview of minor minerals as the same are not included as minor minerals under Schedule - (iii) of OMMC Rules-2016 & Amendments.

Thereafter, the Collector, Jajpur has issued instructions to the Tahasildar. Darpan enclosing the clarification issued by the Govt vide Letter No 6019 dated 30.05.2023 and the case record was returned to the Tahasildar, Darpan after approval of the Collector, Jajpur vide Letter No. 698 dated 01.07.2023. After receipt of the case record, agreement was executed between Tahasildar, Darpan and Lessee Sri Haraprasad Senapati on dated 05.07.2023. Thereafter, the case record of Manduka Moorum quarry was transferred to the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur from the O/o the Tahasildar, Darpan and make it operationalised by the Mining Officer, Jajpur district. The present status of the source is operational active.

3. Findings of the Joint Inspection Committee.

The Committee after physical inspection of the mining lease area observed the following.

- (1) No men & machineries were found at the site during inspection.
- (2) No display board and camera installation were sighted at the quarry lease area.
- (3) Mining was observed beyond mining lease boundary.
- (4) The approach road to quarry was hazardous, has not been repaired/maintained.
- (5) Khondalite Boulders (medium to large size) found to be stocked at the site, scattered here and there.
- (6) Deep pits were observed within and beyond the lease area.
- (7) There was no fencing or barricading of the mine area with barbed wires or any other means to prevent danger for stray animals.
- (8) No fresh plantation was observed in and around the quarry area.
- (9) No measures have been adopted for pollution control like water sprinklers in the mine resulting in heavy dust on the pathway and road inside the mine lease area
- (10) A road is used for transportation of mined materials in violation of the instructions mandated in the Office Memorandum issued by the Ministry of Environment Forest and Climate Change Government of India Vide No. Z-11013/57/2014-IA. II(M) dated 29.10.2019; the road in question passes

through the adjacent village i.e. Manduka and close to Palasbani Govt. Primary School & Anganwadi Centre.

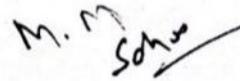
Recommendation of the Joint Inspection Committee.

The Committee after detailed discussion is of the view that scientific study of the quarry site is essential to ascertain the quantity of mined material since lease deed and interim extraction report if any. It is also felt that the mined materials need qualitative assessment for which agency with technical expertise may be roped in to give their authenticated report. Hence, the Committee recommended the following course of actions in order to ascertain quantitative and qualitative aspects of the said Manduka Murrom Quarry.

- (1) The ORSAC, Odisha may be requested for a fresh assessment of the quarry with respect to the quantum of extraction/over-extraction, if any, both inside and outside the lease area since the execution of the lease deed to date including the depth factor.
- (2) The Geological Survey of India (GSI)/Directorate of Mines & Geology, Odisha may be requested for analysis of the material of the quarry.
- (3) The Tahasildar, may be requested for identification of an alternate approach road at a distance from the adjacent village Manduk and, Palasabani Primary School & Palasabani Anganwadi Kendra.



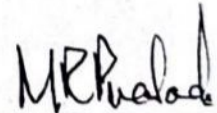
DD Mines, Jajpur Circle



R.O, Kalinganagar, SPCB, Odisha

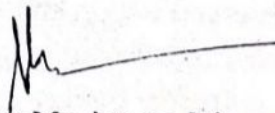


Tahasildar, Darpan



Scientist 'C', MoEF&CC

Regional Office, Bhubaneswar



Addl. District Magistrate, Jajpur (Revenue)



E-mail: rospcb.kalinganagar@ospcbboard.org
 Website: www.ospcbboard.org
 Tel No.: 06726 221153

REGIONAL OFFICE, KALINGA NAGAR
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 AT: DHABALAGIRI (IN FRONT OF OMC GUEST HOUSE) PO: FERRO CHROME PROJECT,
 DIST: JAJPUR-755020, ODISHA, INDIA

No. 724 /Legal/165

Date. 10-03-2026
 (By E-Mail/Post)

To,

The Collector and District Magistrate
 Jajpur

Sub: - Submission of compliance conditions prescribed under consent to operate of M/s. Manduka Morrum Quarry Located At- Village Manduka, Tahasil-Darpan, District- Jajpur, Odisha w.r.t OA No. 216/2025/EZ- Sanjib Samal Vs State of Disha & Ors. - Reg.

Sir,

With reference to the above cited subject, it is to inform you that joint field inspection was conducted on 17.02.2026 w.r.t. OA No. 216/2025/EZ- Sanjib Samal Vs State of Disha & Ors. During inspection compliance of conditions prescribed under consent to operate issued vide letter no. 1447 Dtd. 15.04.2025 was verified and compliance report is enclosed.

As per the non-compliances observed during inspection Show caused Notice was issued Under section 21 & 31 (A) of Air (PCP) Act, 1981 & amendment there under (Copy Enclosed).

This is for your kind information and necessary action.

Yours faithfully,

Enclosed: As above

M. M. Sahoo
10/03/26
 Regional Officer

Memo no. 725 / Dtd. 10-03-2026

Copy forwarded to The Additional District Magistrate, Revenue for your kind information.

M. M. Sahoo
10/03/26
 Regional Officer

Memo no. 726 / Dtd. 10-03-2026

Copy forwarded to The Deputy Director of Mines (Minor Mineral), Jajpur Circle, Jajpur for your kind information.

M. M. Sahoo
10/03/26
 Regional Officer

**INSPECTION REPORT ON M/S. MANDUKA MORRUM QUARRY
AT- VILLAGE MANDUKA, TAHASIL-DARPAN, DISTRICT- JAJPUR, ODISHA**

M/s. Manduka Morrur Quarry has Inspected on 17.02.2026 to verify the compliance of conditions prescribed under consent to operate issued vide letter no. 1447 Dtd. 15.04.2025. Sri Narottam Barik, representative of the Lessee was present during inspection. The Morrur Quarry is non-operational on the day of visit.

Observations:

- There is no water sprinkling measures adopted over the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
- Large Potholes and uneven surface has developed over the main haul road as well as approach road of the quarry resulted thick pile of dust accumulation.
- There are no garland drain observed on the hill slope to channelizing the surface run off to settling tanks for treatment of runoff.

Compliance to special conditions of Consent to Operate order issued vide letter no. 1447 Dtd. 15.04.2025.

Sl. No.	Special Conditions	Compliance Status
1.	The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.	The Morrur Quarry has not provided settling pit linked with garland drain on the hill slope to channelizing the surface run off to settling tanks for treatment of runoff.
2.	Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.	The Morrur Quarry has not provided settling pit linked with garland drain on the hill slope to channelizing the surface run off to settling tanks for treatment of runoff.
3.	The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.	The Morrur Quarry is non operational on the day of visit and no mobile water tanker observed to be present at site. The Morrur Quarry shall provide adequate water sprinkling provision on the haul road, transportation roads, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4.	The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.	There are no settlement or office building is observed within Quarry leases area to verify sanitation facilities.
5.	Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube	The Morrur Quarry is non-operational on the day of visit as informed no drilling or blasting practice.


	initiation system for blasting shall be adopted so as to reduce dust emission.	
6.	Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.	There were no vehicles present at site during inspection. As informed by the Lessee Vehicles condition is being verified with PUC Certificate then only the vehicle is allowed within site.
7.	The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.	There was no transportation vehicles present at site during inspection. However, as informed by the Lessee tarpaulin cover over vehicles is ensure before despatch.
8.	Ambient Air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standard.	The Morrur Quarry is non-operational on the day of visit. Hence, AAQ monitoring could not been performed.
9.	This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.	Aggregated to comply the condition.
10.	The mines shall undertake plantation as mentioned in the mining plan.	The lessee has provided few plantations around the lease area. the lessee shall enhance the plantation as mentioned in the mining plan.
11.	The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.	As observed, there is no bore well present within ML are of the black stone quarry.
12.	The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.	Aggregated to comply the condition.
13.	The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.	Aggregated to comply the condition.

Conclusion & Recommendations:

Suitable direction may be issued to the Morrum Quarry to adopt following measures to control the air pollution fugitive sources;

- Lessee shall provided settling pit linked with garland drain on the hill slope to channelizing the surface run off to settling tanks for treatment of runoff.
- Lessee shall provide mobile water tanker for dust suppression of internal roads as well as approach road of the quarry.
- Potholes and uneven surface have developed over the approach road of the quarry resulted thick pile of dust accumulation. It shall be repaired and regular maintenance shall be done.
- Plantation shall be enhanced within premises and the lessee shall look after for their growth.


24.02.26
Sri S. Sahu
(Asst. Env. Scientist)


24.02.26
Sri H. S. Sahu
(Asst. Env. Scientist)



Tel : 0672-6296155

E mail : rospcb.kalinganagar@ospboard.orgWebsite: www.ospboard.org**REGIONAL OFFICE, KALINGANAGAR****STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

At Dhabalagiri, PO: F.C. Project, Jajpur Road

Dist- Jajpur-755020, Odisha

No. 580 /MQ-02Date: 24-02-2026,
"By Registered Post/Online"

**SHOW CAUSE NOTICE CUM DIRECTION UNDER SECTION 21 & 31 (A) OF AIR
(PREVENTION & CONTROL OF POLLUTION) ACT, 1981 AND AMENDMENT MADE
THEREUNDER**

Whereas, you are operating a Morrur Quarry in the name & style of M/s. Manduka Morrur Quarry, At village-Manduka, Tahasil-Darpan in the district of Jajpur having consent to operate valid up to 31.03.2026 for Extraction of Morrur of quantity 3000 Cum/Annum vide this office letter no. 1447/MQ-02 Dtd.15.04.2025 subject to strict compliance to consent conditions.

And whereas, the Joint inspection conducted on dtd. 17.02.2026 & the following non-compliance have been observed;

1. There is no water sprinkling measures adopted over the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
2. Large Potholes and uneven surface has developed over the main haul road as well as approach road of the quarry resulted thick pile of dust accumulation.
3. There are no garland drain observed on the hill slope to channelizing the surface runoff to settling tanks for treatment of runoff.

And whereas, it is clearly established that you have failed to comply with the consent to operate conditions stipulated in the consent order leading to problem of air pollution in the surroundings area.

Now, therefore, you are directed to take appropriate corrective measures and show cause within 14 days from the date of issue of this letter as to why consent to operate shall not be refused and action as deemed fit shall not be taken against you; If fail to submit any reply within the stipulated time and/or the cause shown in the reply is found to be not satisfactory, appropriate action shall be initiated against you including direction of closure under section 33A of the Water (PCP) Act, 1974 and 31A of the Air (PCP) Act, 1981.

M.M. Jha
24/02/26
REGIONAL OFFICER

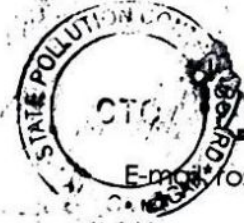
To,

**Sri Hara Prasad Senapati, Lessee
M/s Manduka Stone Quarry
At-Plot no.157, Bapuji Nagar
Bhubaneswar, Dist-Khorda, Odisha**

Memo No: 581 /Dtd. 24-02-2026

Copy to the member secretary, SPC Board, Odisha, Bhubaneswar for kind information.

M.M. Jha
24/02/26
REGIONAL OFFICER



Tel : 06726-221153

E-mail: ospb.kalinganagar@ospcbboard.org

Website: www.ospcbboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 At Dhabalagiri, PO: F.C. Project, Jajpur Road
 Dist- Jajpur-755020, Odisha

No. 1447 /MQ-02Date 15-04-2025By Regd. Post/E-dispatch/On-line**CONSENT ORDER****CONSENT ORDER NO. 479/RO-SPCB/Kalinganagar/ (APC & WPC)****Sub: Consent to operate U/S 25/26 of Water (P&CP) Act, 1974 and U/S 21 of Air (P&CP) Act, 1981.****Ref: Your online Application No. 6341008 & this office consent to operate order issued vide letter no. 1683, dtd. 19.04.2024.**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : **M/s. Manduka Morrum Quarry**Name of the Occupier & Designation: **Sri Hara Prasad Senapati, Lessee.**Address : **At. Manduka Mouza (Over Plot No.3611 of Khata No. 1349) measuring an area 12.00 Acres (4.856 Ha) under Darpan Tahasil, Dist. Jajpur**This consent order is valid for the period up to **31.03.2026.**

This consent to operate is granted based on Environmental Clearance issued by SEIAA letter no. 1300/SEIAA dtd. 13.05.2021 and SIA/OR/MIN/295533/2022 dtd. 02.01.2023 & subjected to validity of EC & lease period.

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

A. Details of Products to be Manufactured:

Sl. No.	Product	Quantity (in m ³)/Annum
1.	Extraction of Morrum	3000 m ³



STATE POLLUTION CONTROL BOARD
CONSENT ORDER

Page-2

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr.	Prescribed standard			
			pH	TSS mg/l	COD mg/l	BOD (mg/l) (3 days at 27°C)
1.	Domestic effluent	Soak Pit via septic tank.				

C. Emission permitted through the following stack subject to the prescribed standard.

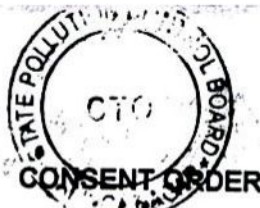
Chimney Stack No.	Description of stack	Stack height(m)	Quantity of emission	Pre-scribed Standard		
				PM ₁₀	SO ₂	NO _x

D. Disposal of solid waste permitted in the following manner

Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ top soil	As per mining plan	-	-	-	Shall be stored as per approved mining plan

E. GENERAL CONDITIONS:

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
- The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.



5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
a) Industrial cooling, spraying in mine pits or boiler feed, b) Domestic purpose, c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.



31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.



7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
- i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and Steps to be taken by the applicant too prevent the condition of non-compliance.
- b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
Rotation of crops
Change of point of application of effluent on land
A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper housekeeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

F. SPECIAL CONDITIONS:

1. The accumulated water in the quarry pit, if any during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpile areas and other dust generating areas to control fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid open defecation and unhygienic condition in the surrounding area.
5. Wet drilling method shall be adopted to control dust emission. Delay detonator and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.



6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during nonpeak hours.
7. The truck in which mineral is to be transported shall be covered with tarpaulin to prevent spillage and from getting minor mineral airborne.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
9. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
10. The mines shall undertake plantation as mentioned in the mining plan.
11. The Lessee shall obtain NOC from CGWA for withdrawal of ground water required for the project, if applicable.
12. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
13. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Hara Prasad Senapati, Lessee
M/s Manduka Morrum Quarry
At-Plot no.157, Bapuji Nagar
Bhubaneswar, Dist-Khorda (751020), Odisha

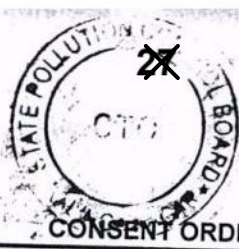
Memo No. 1448 /dt. 15-04-2025

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Jajpur
3. The Dy. Director of Mines (Minor Minerals), Jajpur.
4. Guard File

M. M. Saha
15/04/25
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

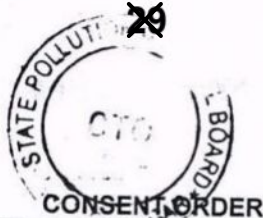
M. M. Saha
15/04/25
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A: EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

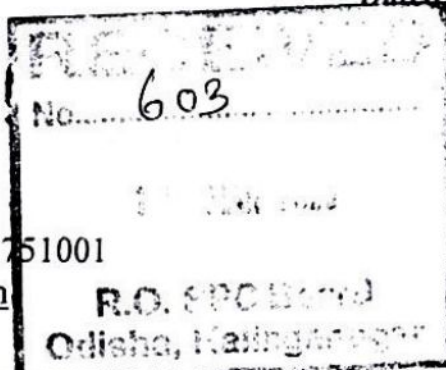
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

Letter No. 3180/SEIAA

Dated 12.03.2026.

To

Sri Haraprasad Senapati
Plot No-157, Bapuji Nagar,
Bhubaneswar, Khordha Orissa 751001
Email: hsenapatiec@gmail.com



JA
12/03/26

SUB: DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT, 1986- SHOW CAUSE NOTICE THEREOF

- Ref: 1. Order dated 15.01.2026 of Hon'ble NGT in Original Application No. 216 of 2026/EZ in the matter titled 'Sanjib Samal & Anr. Vrs State of Odisha and Ors.' pending before the NGT (EZ).
2. EC letter No. – 1300/SEIAA dated 13/05/2021 for Manduka Morrur Quarry over an area of 12.00 acres or 4.856 hectares in village Manduka under Darpan Tahasil of Jajpur District, Odisha in favour of Tahasildar, Darpan. Further, EC transfer vide letter dated 02.01.2023 in favour of Sri Haraprasad Senapati, the successful bidder.
3. Certified Compliance of EC conditions received from the Regional Office of MoEF&CC, Bhubaneswar vide letter No.133 dated 29.02.2026.

Sir/Madam,

WHEREAS, the Environment Clearance (EC) of Manduka Morrur Quarry over an area of 12.00 acres or 4.856 hectares in village Manduka under Darpan Tahasil of Jajpur District, Odisha has been issued by SEIAA, Odisha vide EC letter No.- 1300/SEIAA dated 13/05/2021 in favour of Tahasildar, Darpan for extraction of morrum of 33,721 cum per annum & 1,68,605 cum in five (5) years as per approved mining plan subject to compliance of stipulated conditions given in EC letter. Then, the EC was transferred on 02.01.2023 in favour of to Sri Haraprasad Senapati, the successful bidder/ lessee with the same terms and conditions of EC.

[Handwritten signature]

WHEREAS, conditions given in EC letter that the project proponent shall submit the compliance of EC conditions to SEIAA, Odisha, SPCB, Odisha and the Regional Office of MoEF & CC, Bhubaneswar. As per the instant provision in EIA Notification 2006 and as amended and as per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024, all the Project Proponents (PP) are required to submit their Half Yearly compliances of environmental conditions in PARIVESH 2.0 in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 12.03.2026, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) letter No. 1300/SEIAA dated 13/05/2021 and dated 02.01.2023 issued for Manduka Morrum Quarry neither submitted in PDF/soft copy through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.

WHEREAS, there is direction of Hon'ble NGT in its order dated 15.01.2026 in Original Application No. 216 of 2025/EZ in the matter titled '*Sanjib Samal & Anr. Vrs State of Odisha and Ors.*' that the SEIAA, Odisha is also directed to file the separate Status Report in respect of compliance of the EC conditions by the Respondent No.8 and the matter is pending before the NGT (EZ) and the next date of hearing is 19.03.2026.

WHEREAS, the Regional Office of MoEF&CC, Bhubaneswar vide letter No.133 dated 29.02.2026 has submitted the Certified Compliance of EC conditions to SEIAA, Odisha with mentioning that most of the EC conditions are not complied.

NOW THEREFORE, in view of the above context and in exercise of the powers vested with SEIAA, Odisha under section-5 of the Environment (Protection) Act, 1986 & amended therein, the Project Proponent/ lessee Sri Haraprasad Senapati is directed to reply in writing to the Member Secretary, SEIAA, Odisha office **within 15 days** from the date of receipt of this Show Cause Notice as to why action will not be initiated for non-compliance of EC conditions.



In the event of failure to comply the Show Cause notice on non-compliance of EC conditions, within the stipulated time frame, action as deemed appropriate shall be initiated against the Project Proponent in accordance with the provision of the law.

By order and Authority of SEIAA, Odisha

Rms 12/03/2026

Environmental Scientist, SEIAA, Odisha

Memo No. 7181/SEIAA

Dated 12.03.2026.

Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Jajpur; the Sub-Collector, Jajpur; the Deputy Director of Mines, Jajpur; the RO, SPCB, Jajpur; the DFO, Cuttack; the Mining Officer, Jajpur & Tahasildar, Darpan, Dist-Jajpur for information and necessary action.
2. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar.

Rms 12/03/2026

Environmental Scientist, SEIAA, Odisha